

(b) Yes, Sir.

(c) Does not arise.

**Implementation of recommendation
made by President of Minority
Commission**

2464. SHRI G. BHOOPATHY : Will the Minister of WELFARE be pleased to state :

(a) whether President of Minority Commission has recommended for establishment of additional educational and technical institutes in the areas inhabited mainly by backward classes; and

(b) if so, when recommendations of the Commission is proposed to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b). Minorities Commission in their Sixth Annual Report for the period 1.4.83 to 31.3.83 has made the following recommendation :

“Government should open more educational institutions in areas predominantly inhabited by minorities and, side by side, start such technical institutions as may be beneficial to backward sections according to the availability of natural resources and their aptitudes and acceptability for certain professions in particular areas.

The aforesaid report has been submitted by the Commission in Oct, 1985 and is under examination in consultation with the concerned Departments and will be laid on the Table of the House together with the Action-Taken-Memorandum at the earliest.

**Plantation of quick growing species
in Orissa**

2465. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state :

(a) the steps taken by various State to increase the plantation of quick growing species during the last three years;

(b) the amount spent by each State Government under the “Quick Growing Species Scheme” of plantation programme; and

(c) what are the various areas in Orissa where such scheme has been implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) to (c) Information is being collected from the State Governments and will be placed on table of the House.

**Extension of service to IAS/IPS
Officers**

2466. SHRI K.P. UNNIKRISHNAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is the policy of the Government not to give extension in service to IAS/IPS and officers of the Central Services;

(b) if so, whether it has been uniformly applied;

(c) number and details of cases where extensions were given from 1st November, 1984 to 31st October, 1985; and

(d) rationale behind these cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) and (b). The policy of the Central Government is that extension in service after superannuation to a Government employee is to be granted in very rare and exceptional circumstances, purely in public interest when either another officer is not ripe enough to take over the job or the retiring officer is of outstanding merit. This policy is being uniformly applied by the Central Government.